
Karnataka Panchayath Raj (Amendment) Act, 2015

17 OF 2015

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An Act further to amend the Karnataka Panchayat Raj Act, 1993. Whereas it is expedient further to amend the Karnataka Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in sixty-sixth year of Republic of India as follows:-

1. Short title and commencement :-

- (1) This Act may be called the Karnataka Panchayat Raj (Amendment) Act, 2015
- (2) It shall come into force at once.

2. Amendment of section 5 :-

In the Karnataka Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993), (hereinafter referred to as the Principal Act) in Section 5, in sub-section (4).-

- (a) after the word "women", the words "subject to an overall limit of one half rounding of to the next number" shall be inserted."
- (b) in the Second proviso, after the words "in the Panchayat area"

the words, "and such rotation shall be continued for a period of ten years" shall be inserted.

3. Amendment of section 9 :-

In Section 9 of the Principal Act, after sub-section (b), the following shall be inserted, namely,-

"(c) It shall be the duty of every person whose name appears in the voters list of a Grama Panchayat to vote at the election of panchayat and it shall be compulsory. However, he will be free to cast his vote in favour of none of the candidates contesting election as indicated in sub-section (d).

(d) If Election Commissioner makes a suitable provision, the qualified voter shall cast his vote in favour of none of the candidates contesting at the election, in case where he does not want to cast his vote in favour of any candidate."

4. Amendment of section 44 :-

In section 44 of the principal Act, in sub-section (2) in clause (c), after the word, "women", the words "Subject to an overall limit of one half of the total number rounding of to the next number" shall be inserted.

5. Amendment of section 46 :-

In Section 46 of the Principal Act, in sub-section (1), for the words "thirty months" the the words "five years" shall be substituted.

6. Amendment of section 123 :-

In section 123 of the Principal Act, in sub-section (3),-

(a) after the word, "women" the words "subject to an overall limit of one half rounding of to the next number" shall be inserted;"

(b) in the first proviso, after the words "in the taluk" the words, "and such rotation shall be continued for a period of ten years" shall be inserted.

7. Amendment of section 125 :-

In section 125 of the Principal Act, after sub-section (2), the following shall be inserted, namely,-

"(3) It shall be the duty of every person whose name appears in the voters list of a Taluk Panchayat to vote at the election of

panchayat and it shall be compulsory, however, he will be free to cast his vote in favour of none of the candidates contesting election as indicated in sub-section (4).

(4) If Election Commissioner makes a suitable provision, the qualified voter shall cast his vote in favour of none of the candidates contesting at the election, in case where he does not want to cast his vote in favour of any candidate."

8. Amendment of section 138 :-

In section 138 of the principal Act, in sub-section (2), in clause (c).-

(a) after the word, "women" the words "subject to an overall limit of one half rounding of to the next number" shall be inserted;"

(b) for sub-section (3), excluding the proviso, the following shall be substituted, namely,-

"(3) The term of office of every Adhyaksha and every Upadhyaksha of Taluk Panchayat shall, save as otherwise provided in the Act, be five years from the date of his election or till he ceases to be a Member of Taluk Panchayat, whichever is earlier."

9. Amendment of section 162 :-

In section 162 of the principal Act, in sub-section (3).-

(a) after the word, "women" the words "subject to an overall limit of one half rounding of to the next number" shall be inserted;

(b) in the proviso, after the words "in the district" the words, "and such rotation shall be continued for a period of ten years" shall be inserted.

10. Amendment of section 164 :-

In Section 164 of the Principal Act, after sub-section (2), the following shall be inserted, namely,-

"(3) It shall be the duty of every person whose name appears in the voters list of a Zilla Panchayat to vote at the election of panchayat and it shall be compulsory. however, he will be free to cast his vote in favour of none of the candidates contesting election as indicated in sub-section (4).

(4) If Election Commissioner makes a suitable provision, the qualified voter shall cast his vote in favour of none of the candidates contesting at the election, in case where he does not want to cast his vote in favour of any candidate."

11. Amendment of section 177 :-

In Section 177 of the Principal Act, in sub-section (2) in clause (c).-

(a) after the word, "women" the words "subject to an overall limit of one half rounding of to the next number" shall be inserted;"

(b) for sub-section (3) excluding the proviso, the following shall substituted, namely,-

"(3) The term of office of every Adhyaksha and every Upadhyaksha of Zilla Panchayat shall, save as otherwise provided in the Act, be five years from the date of his election or till he ceases to be a Member of Zilla Panchayat, whichever is earlier."